


THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTIFICATION

Dated, Shillong the 31st July 2020

No. HCM.III/16/2014-18/JUDL/ : In partial modification of **Standing Order No. 1 of 2014** dated 03.02.2014, the **Hon'ble, the Chief Justice**, vide order of even date, has been pleased to omit serial number 5 – pertaining to Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 – thereof.

By order,



REGISTRAR GENERAL

Memo No. HCM.III/16/2014-18/JUDL/ 28-A

Dated, Shillong the 31st July 2020

Copy for information to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice Ranjit Vasant Rao More, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
5. The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong.
6. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
7. The President/ Secretary, High Court Bar Association, Shillong.
8. The Director, Printing and Stationery, Govt. of Meghalaya for publication of the notification in the next issue of the Gazette.
9. The Chief Librarian, High Court of Meghalaya, Shillong for necessary action.
10. The Assistant Registrar-II and IV, High Court of Meghalaya, Shillong for necessary action.
- ✓ 11. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
12. Notice Board.
13. Office File.


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31/7/20